

HIGH COURT FOR THE STATE OF TELANGANA

MAIN CASE No: W.P.(PIL) No.6 of 2024

PROCEEDING SHEET

Sl. No.	Date	ORDER	OFFICE NOTE
1.	31.01.2024	<p style="text-align: center;"><u>CJ & JAKJ</u></p> <p style="text-align: center;">Mr. M. Govind Reddy, learned Senior Counsel, representing Mr. A. Bheeshmadev Rao, learned counsel for the petitioner.</p> <p style="text-align: center;">Mr. Mohammed Imran Khan, learned Additional Advocate General representing respondent Nos.1 and 2-State.</p> <p style="text-align: center;">Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India, for respondent No.3.</p> <p style="text-align: center;">Heard learned Senior Counsel for the petitioner.</p> <p style="text-align: center;">From a perusal of paragraph 3.1 of the writ petition, it is evident that the petitioner himself has stated in the writ petition that he is personally aggrieved by the decision taken by the State Government vide G.O.Ms.No.47 dated 08.12.2023 which provides for free travel to women in the buses run by the Telangana State Road Transport Corporation.</p> <p style="text-align: center;">In view of the aforesaid submission made in</p>	<p>Transferred to i/o folder, before corrections, if any.</p>

		<p>paragraph 3.1 of the writ petition, office is directed to register the same as a writ petition.</p> <p style="text-align: right;"><u>CJ (AAJ)</u></p> <p style="text-align: right;"><u>JAKJ</u></p> <p><i>Lrkm</i></p>	
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